

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA. 227 of 1997
(UNLISTED)

(In connection with OA. 1528/96)

Date of Order: 11.6.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

UNION OF INDIA & ORS. - RESPONDENTS/PETITIONERS

-VS-

SARBANI PROSAD MUKHERJEE & ORS. APPLICANTS/
OPPOSITE PARTIES.

For the Respondents/Petitioners: Mr. R.N. Das, counsel
with Ms. U. Sanyal, counsel.

For the Petitioners/Opposite Parties - Mr. Samir Ghosh
counsel.

Heard on: 11.6.97.

O R D E R

A.K. Chatterjee, V.C.

This is an application filed out of the list this day by the Respondents/Petitioners, arising out of OA.no.1528 and ^{and} ^{which} of 1996/ ^{which} was disposed of on 11.2.97, to extend the time granted therein to implement the judgement. It appears that by that judgement, time was allowed for 4 months to implement the judgement from the date of communication of the Order.

Now, in this ~~present~~ MA, the present petitioner has stated that because of lengthy process, some more time is required to implement the judgement. Mr. Ghosh, 1d. counsel for the Opposite Parties, states that the present application (the MA does not disclose whether ~~within~~ ^{within} a certain period of time the judgement dt. No. 2.97 would be implemented. ^(not progress)) if at all, has been made towards implementation in all the respects.

However, considering the facts and circumstances of the case and the submissions made before us by the 1d. counsel for both the parties, we direct that the judgement in question

shall be
may be implemented within 3 months from this date and no further extension of time will be allowed.

MA is thus disposed of.

Certified copy of this Order be delivered to the 1d. counsel for both the parties.

M.S. Mukherjee
(M.S. Mukherjee)
Member(A)

A.K. Chatterjee
(A.K. Chatterjee)
Vice-Chairman.